

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

8. IA 3323/2024 in C.P. (IB)/674(MB)2021

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024**

**NAME OF THE PARTIES:-**      **Hajari Lal Saini Vs. Neelam  
Jignesh Shah  
IN THE MATTER OF  
Anchor Leasing Private Limited  
V/s  
Neelam Jignesh Shah**

**Section: Application under any other provisions, U/s 95(1 of Insolvency and  
Bankruptcy Code, 2016**

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**ORDER**

**IA 3323 of 2024:-** CS, Nithish Bangera appeared for the Applicant/RP. This Application has been filed by the RP for placing on record report u/s 99 of the Code, 2016 which is annexed with the present Application. The said report is taken on record, and no order is called for. Accordingly, **IA 3323 of 2024 is allowed and disposed of.**

Further, it has been pointed out that a copy of the report of RP has already been served upon the Personal Guarantor. None present on behalf of the Personal Guarantor. **The registry is directed** to issue notice to the Personal Guarantor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. Personal Guarantor is directed to file reply/objection, if any, against the report of the RP within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List the present Company Petition on **20.08.2024.**

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**